

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-278/ND/2020**

**IN THE MATTER OF:**

**M/s. Montage Enterprises Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Vita Sana Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Ms. Nishtha Sharma, Mr. Sujit  
Gupta, Advs.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. The counsel for the operational-creditor has sought time for filing the withdrawal application. Matter is adjourned to 06.03.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(Abni Ranjan Kumar Sinha)  
Member (J)**